



2026:AHC:20798

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1659 of 2026

Manju Devi

.....Petitioner(s)

Versus

State Of U.P. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Himanshu Giri
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. Against an ex-party order 19.07.2024, a recall application was filed by the petitioner on 20.07.2024 before the Respondent No.2 namely Sub-Divisional Magistrate, Tehsil- Bairiya, District Ballia but the same is still pending consideration and till date no final decision has been taken in the matter, hence the present writ petition.
4. Heard counsel for the parties present present and perused the record.
5. In the facts and circumstances of the case and also in the interest of justice, the present petition is **disposed of finally** directing the respondent no.2 namely Sub-Divisional Magistrate, Tehsil- Bairiya, District Ballia to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of **six months** from the date of presentation of certified copy of this order, but without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 30, 2026

Swati